

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

**Customs Miscellaneous Application (EH) No. 85168 of 2023
AND
Customs Miscellaneous Application No. 85381 of 2023
IN
Customs Appeal No. 86277 of 2021**

(Arising out of Order-in-Appeal No. 114(Gr.VB)/2021(JNCH)/Appeals dated 15.02.2021 passed by the Commissioner of Customs (Appeals), Mumbai-II)

M/s Ingram Micro India P Ltd.

5th Floor Block B Godrej IT Park Pirojshanagar
LBS Marg, Vikhroli West, Mumbai-400079.

.... Appellant

Versus

**Commissioner of Customs -
Nhava Sheva - V**

JNPT, Custom House, Nhava Sheva,
Raigad-400707.

.... Respondent

Appearance:

Ms Priyansha Pawar, Advocate for the Appellant

Shri Manoj Kumar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86066/2023

Date of Hearing: 28.06.2023

Date of Decision: 28.06.2023

Per: S.K. MOHANTY

Heard both sides.

2. The applicant has filed this miscellaneous application seeking withdrawal of appeal. The prayer made in the said application is considered and accordingly, the appeal is dismissed as withdrawn.

(Order dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**